

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

21. C.P.(CAA)/7(MB)2024
IN
C.A.(CAA)/26(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **04.04.2024**

Name of the Party: NESSA Hearing India Private Limited

Section 230-232 of Companies Act, 2013

ORDER

1. Mr. Nithish Bangera, Ld. Authorised Representative for the Petitioner present. Mr. Tushar Wagh, Ld. Authorised Representative for the Deputy Regional Director present through virtual.
2. Ld. Authorised Representative for the RD appeared and submits that there is no objection from the RD side to approval of the Scheme.
3. During the course of arguments, this Bench noticed that the Petitioner Company has not complied of the Official Liquidator report. The Counsel for Petitioner seeks time for clarification upon the OL report.
4. At the request of Counsel, the matter is adjourned to **18.04.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)